

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-121(PB)/2017**

**IN THE MATTER OF:**

Bank of Baroda ..... Applicant/petitioner  
Vs.  
Amrapali Silicon City Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**For Bank of Baroda:** Ms. Surabhi Khattar, Advocate

**For the RP:-** A. Robin Frey, Advocate

**For the NOIDA:-** Mr. Vishnu Sharma , Ms. Anupama Sharma,  
Ms. Gautami Budha Priya and Ms. Sonali Negi,  
Advocates

**For the Respondent :** Mr. Dhruv Gandhi, Ms. Rati Tandon, Advocates

**ORDER**

Learned Counsel appearing for the parties submit that the matter is being heard on day-to-day basis in the Hon'ble Supreme Court and the matter is also posted for hearing today.

In view of above, matter is adjourned to 12<sup>th</sup> March, 2018.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**HON'BLE MEMBER (JUDICIAL)**